

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 220 of 2019 &
IA No. 1234 of 2019

Dated: 6th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Talwandi Sabo Power Ltd.

....Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr. .

....Respondent(s)

Counsel for the Appellant(s) : Mr. Akshat Jain
Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1
Ms. Swapna Seshadri for R-2

ORDER

IA No. 1234 of 2019 - (For exemption from filing legible copy)

We have heard learned counsel for the applicant/appellant.

The IA is dismissed as rejected and, accordingly, disposed of.

Appeal No. 220 of 2019

Appearance/objections of the Respondents, if any, shall be filed within six weeks' time i.e. on or before 17.09.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 01.10.2019 with advance copy to the other side.

List the matter on **03.10.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson